MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 15 May, 2009

S.O. 1242 (E).—In exercise of the powers conferred by sub-section (2) of Section 1 of the Competition (Amendment) Act, 2007 (13 of 2007), the Central Government hereby appoints the 20th day of May, 2009 as the date on which Sections 3, 10, 13, 15, 16, 19, 20, 21, 25, 26, 28, 31, 33, 34, 35, 36, 37, 43 (other than 43A), 45, 53B, 53C, 53D, 53E, 53F, 53Q, 53R, 53S, 53T and 53U of the said Act shall come into force.

[F. No. 54/2005-IGC/CS]

AVINASH K. SRIVASTAVA, Jt. Secy